

DIVISION BENCH

ITEM NO.110

NATIONAL COMPANY LAW TRIBUNAL

ALLAHABAD BENCH

PRAYAGRAJ

CP (CAA) No.13/ALD/2023 IN CA (CAA) No.20/ALD/2023

(Second Motion)

CORAM:

**1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**

**2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 11th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	ANTARCTICA FINVEST PVT. LTD. WITH HELP-LINE SECURITIES PVT. LTD.
UNDER SECTION	230/232 OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Rajeev K Goel, Adv. alongwith : *For the Petitioner Companies*
Sh. Ankit Kumar Singh, PCS.

Sh. Ajit Kumar Singh, AOL : *For the OL, Alld./ RD (NR)*

Sh. Shivendra Bahadur Singh, CGSC : *For the RoC*

Sh. Gaurav Mahajan, Sr. S.C. : *For the I.T. Deptt.*

ORDER

Ld. Counsels representing the parties are present.

- 1.** In this case the reports on behalf of the RoC/ RD and OL have already been filed. The report on behalf of the Income Tax Department has been filed and a communication to that effect has been sent directly to the NCLT. Ld. Counsel representing the Income Tax Department states that the copy of the Income Tax report has not been supplied to him by the concerned Assessing Officer/ concerned Income Tax Authorities.
- 2.** The Ld. Counsel representing the Transferee Company states that an affidavit has been filed *vide* diary no.903 dated 23.04.2024 in the Registry of this Tribunal, and according to him the copy thereof has also been supplied to the Ld. Counsel representing the Income Tax Department.

-Sd-

-Sd-

3. Ld. Counsel representing the Income Tax Department seeks one week time to examine the said report and to advance his arguments on behalf of the Income Tax Department.
4. Let the matter be adjourned for further hearing on 25th July, 2024.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

11th July, 2024

Kavya Prakash Srivastava
(Stenographer)